

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
STARRED QUESTION NO.95
ANSWERED ON 12.12.2023

STATUS OF DUES TO BE PAID TO APGENCO

95 SHRI V. VIJAYASAI REDDY:

Will the Minister of **POWER** be pleased to state:

- (a) whether there is a consensus reached by Government regarding dues amounting to ₹6,756.92 crore to be paid to APGENCO by the Government of Telangana for the power supplied to the DISCOMs in the State;
- (b) whether Government is aware that the High Court of Telangana recently ruled in favour of Telangana in this regard;
- (c) if so, the manner in which Government is planning to resolve the issue and make sure that the Government of Telangana clears the legitimate dues owed to APGENCO, the details thereof; and
- (d) whether any measures are proposed to compensate APGENCO, crippled by this non-payment of dues, if so, the details thereof?

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO.95 FOR REPLY ON 12.12.2023 REGARDING STATUS OF DUES TO BE PAID TO APGENCO ASKED BY SHRI V. VIJAYASAI REDDY.

(a) to (d): In exercise of the powers vested in the Government of India under Section 92 of Andhra Pradesh Re-organization Act, 2014, Ministry of Power on 29.08.2022 had issued the Order directing the State of Telangana to pay ₹ 6756.92 crore (₹ 3441.78 crore as Principal amount and ₹. 3315.14 crore as Late Payment Surcharge upto 31.07.2022) to the successor State of Andhra Pradesh within 30 days for power supplied by APGENCO to Telangana DISCOMs post bifurcation from 02.06.2014 to 10.06.2017 under the instruction of Ministry of Power. State of Telangana had filed two Writ Petitions in the High Court of Telangana against this Order. In its Judgement dated 19.10.2023, Hon'ble High Court of Telangana has set aside the Ministry of Power Order dated 29.08.2022. APGENCO has filed Special Leave Petition (SLP) in the Hon'ble Supreme Court against the judgement of the Hon'ble High Court of Telangana. The SLP is under consideration of Hon'ble Supreme Court. Further action in the matter will be taken based on the outcome of the judgement of the Hon'ble Supreme Court.
